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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

QA 671/94 : Date of order 11.1.95

Trilok Mishra : Applicant

V/s

Union of India & Others : Respondents

Mr. S. Kumar : Counsel for the applicant.

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Hon'ble Mr. Gopal Krishna, Member (Judicial)

Hon'ble Mr. N.K. Verma, Member (Administrative)

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (JUDICIAL)

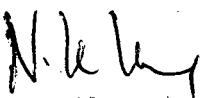
Applicant Trilok Mishra has prayed in this application u/s 19 of the Administrative Tribunals Act, 1985, for a direction to the respondents to release his promotion to the post of W.T.M. Grade I w.e.f. 1989 with all consequential benefits.

2. We have heard the learned counsel for the applicant and have perused the records.

3. The applicant has stated that he had earlier filed an application before this Tribunal, which was registered as QA no. 812/92, in which a direction was given that the applicant may be given an additional opportunity of appearing at the trade test and it may be considered as examination of the year 1989 for the purpose of age relaxation. Pursuant to the decision of the Tribunal, a trade test was conducted for the post of W.T.M. Grade I and the applicant was declared successful in the test. Now the applicant claims promotion to the post of W.T.M. Grade I against the vacancies of 1989. Since the applicant has made a representation to the concerned authorities in this regard vide Annexure A-4, which was received in the office of the respondent on 6.9.94, we direct the respondents to dispose of the representation as per rules through a speaking order within a period

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of two months from the date of receipt of a copy of this order. If the applicant is still aggrieved by any decision taken on the representation, he shall be at liberty to file a fresh OA. This OA is disposed of accordingly at the stage of admission.


(N.K. VERMA)
MEMBER(A)


(GOPAL KRISHNA)
MEMBER(J)